DETAILED PUBLIC STATEMENT

For the attention of the Equity Shareholders of

SHREE SURGOVIND TRADELINK LIMITED

Regd Office: 103/1, 1st floor, Angel Complex, Behind Bluestar Complex, Navjeevan, Ahmedabad – 380014. **Tel:** +91-9624079421; **E-mail:** info@sstl.co.in

Open Offer for Acquisition of 13,02,600 Equity Shares from shareholders of Shree Surgovind Tradelink Limited at a price of ₹ 7/- per Equity Share by Mr. Virat Sevantilal Shah , Mr. Alok Virat Shah and Mr. Rajan Sevantilal Shah ("Acquirers")

This Detailed Public Statement (**"DPS"**) is being issued by **Arihant Capital Markets Limited**, the Manager to the Offer (**"Manager"**) on behalf of **Mr. Virat Sevantilal Shah, Mr. Alok Virat Shah and Mr. Rajan Sevantilal Shah ("Acquirers")**, in compliance with Regulation 13(4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (**"SEBI SAST Regulations"**) pursuant to the Public Announcement filed on February 5, 2013 with the Stock Exchanges / Securities and Exchange Board of India (SEBI) / Shree Surgovind Tradelink Limited ("Target Company") in terms of Regulation 3(1) and 4 of the SEBI SAST Regulations.

I. DETAILS OF ACQUIRERS, TARGET COMPANY AND THE OFFER

(A) Acquirers

(a) The Offer is being made by Mr. Virat Sevantilal Shah, Mr. Alok Virat Shah and Mr. Rajan Sevantilal Shah.

(b) Mr. Virat Sevantilal Shah, son of Mr. Sevantilal Shah, aged 56 years, is residing at 264/C-18, 3rd floor, Amruthlal Mansion, L.N. Road, Matunga C-Rly, Mumbai – 400 019; (Tel : 022-61925558; e-mail : virat@rkb.co.in). Mr. Virat Shah is commerce graduate from the Mumbai University and has about 40 years of experience in the business of import and export of items such as metal, iron ore, glass bead etc.

(c) Mr. Alok Virat Shah, son of Mr.Virat Shah, aged 29 years, is residing at 264/C-18, 3rd floor, Amruthlal Mansion, L.N. Road, Matunga C-Rly, Mumbai – 400 019; Tel : 022-61925551; e-mail : alok@rkb.co.in. Mr. Alok has done his MBA and has over 7 years of experience in the business of import and export of items such as metal, iron ore, glass bead etc.

(d) Mr. Rajan Sevantilal Shah, son of Mr.Sevantilal Shah,aged 53 years, is residing at 264/C-16, 2nd floor, Amruthlal Mansion, L.N. Road, Matunga C-Rly, Mumbai – 400 019; Tel : 022-24103973). Mr. Rajan Shah is commerce graduate from the Mumbai University and has about 30 years of experience in the business of import and export of pulses, spices, dry fruits etc.

(e) The Acquirers do not belong to any group.

(f) There is no Person Acting in Concert (hereinafter referred to as "**PAC**") with the Acquirers.

(g) The Acquirers collectively hold 10,17,900 equity shares in the Target Company (20.32% of the paid up and voting equity capital of the Target Company) which was acquired by them from time to time.

(h) The Acquirers have entered into 3 Share Purchase Agreements (SPA) on February 5, 2013 as under thereby acquiring in aggregate 13,22,300 Equity Shares of ₹ 10 each constituting 26.39% of the paid-up equity and voting share capital of the Target Company and triggering Open Offer under Regulation 3(1) and 4 of SEBI SAST Regulations :

(1) SPA dated February 5, 2013 with Govindbhai Patel and Somabhai Virdas Patel for acquiring in aggregate 2,95,100 Equity Shares at a price of Re. 1/- per Equity Share

(2) SPA dated February 5, 2013 with Rajesh S. Shah, Nila R. Shah and Nimeet R. Shah for acquiring in aggregate 6,47,500 Equity Shares at a price of Re. 1/- per Equity Share

(3) SPA dated February 5, 2013 with Uday Pravinchandra Shah, Shilpa Uday Shah and Nilam Jitendra Shah for acquiring in aggregate 3,79,700 Equity Shares at a price of Re. 1/- per Equity Share

(i) Besides the shareholding mentioned above, the Acquirers do not have any other interest in the Target Company.

(j) The Acquirers have not been prohibited by the SEBI from dealing in securities, in terms of directions issued under Section 11B of the Securities and Exchange Board of India Act, 1992 ("**SEBI Act**) or under any of the Regulations made under the SEBI Act.

(k) The Net Worth of Mr. Virat S Shah as on January 31, 2013 is ₹ 7,71,42,492/- (Rupees Seven Crore Seventy One Lakh Forty Two Thousand Four Hundred Ninety Two only) as per certificate dated February 5, 2013 issued by M/s P.P. Jayaraman & Co., Chartered Accountants (Firm Registration No. – 104139W & Proprietor : Mr P.P. Jayaraman having membership no: 41354), having their office at 107/108 Swastik Plaza, Pokhran Road No. 2, Subhash Nagar, Near Voltas, Thane (West) – 400602, Tel no. 21731535; Fax No. 21731566; email: ppj10@vsnl.net.

(l) The Net Worth of Mr. Alok Virat Shah as on January 31, 2013 is ₹ 4,66,24,523/- (Rupees Four Crore Sixty Six Lakhs Twenty Four Thousand Five Hundred Twenty Three only) as per certificate dated February 5, 2013 issued by M/s P.P. Jayaraman & Co., Chartered Accountants (Firm Registration No. – 104139W & Proprietor : Mr. P.P. Jayaraman having membership no: 41354), having their office at 107/108 Swastik Plaza, Pokhran Road No. 2, Subhash Nagar, Near Voltas, Thane (West) – 400602, Tel no. 21731535; Fax No. 21731566; email: ppj10@vsnl.net.

(m) The Net Worth of Mr. Rajan S Shah as on January 31, 2013 is ₹ 4,28,52,700/- (Rupees Four Crore Twenty Eight Lakhs Fifty Two Thousand Seven Hundred only) as per certificate dated February 5, 2013 issued by M/s P.P. Jayaraman & Co., Chartered Accountants (Firm Registration No. – 104139W & Proprietor : Mr P.P. Jayaraman having membership no: 41354), having their office at 107/108 Swastik Plaza, Pokhran Road No. 2, Subhash Nagar, Near Voltas, Thane (West) – 400602, Tel no. 21731535; Fax No. 21731566; email: ppj10@vsnl.net.

(n) There are no pending litigations against the Acquirers.

(B) Details of Sellers

The Acquirers have entered into Share Purchase Agreements as above on February 5, 2013 to acquire in aggregate 13,22,300 Equity Shares ("Sale Shares") of ₹10 each constituting 26.39% of the paid-up equity and voting share capital of the Target Company with the following persons ("Sellers") at a price of ₹1/- per fully paid-up Equity Share (**"Negotiated Price"**) :

Sr. No	Name & Residential Address of the sellers	Part of Promoter Group (Yes/No)	Shareholding	% to paid-up Equity
1 (a)	Govindbhai Patel E-24 Amikant Anand Society CTM Char Rasta, Amraiwadi, Ahmedabad – 380 026	Yes	1,45,100	2.90
1 (b)	Somabhai Virdas Patel Umiya Krupa, Opp Mangal Park Society, Amaraiwadi, Ahmedabad – 380 026	Yes	1,50,000	2.99
2 (a)	Rajesh S. Shah C-102 Krishna Kunj No. 2, S N Road, Tambe Nagar, Mulund West, Mumbai–400080	No	2,15,000	4.29
2 (b)	Nila R. Shah C-102 Krishna Kunj No. 2, S N Road, Tambe Nagar, Mulund West, Mumbai–400080	No	2,15,000	4.29
2 (c)	Nimeet R. Shah C-102 Krishna Kunj No. 2, S N Road Tambe Nagar, Mulund West, Mumbai–400 080	No	2,17,500	4.34
3 (a)	Uday Pravinchandra Shah Siddharth Computers, 7 Jalaram Society Near Harsh Sankul, Akola – 444 001	No	1,36,100	2.72
3 (b)	Shilpa Uday Shah Siddharth Computers, 7 Jalaram Society Near Harsh Sankul, Akola – 444 001	No	54,900	1.09
3 (c)	Nilam Jitendra Shah Siddharth Computers, 7 Jalaram Society Near Harsh Sankul, Akola – 444 001	No	1,88,700	3.77
			13,22,300	**26.39**

(a) The sellers do not belong to any group.

(b) The sellers have not been prohibited by SEBI from dealing in securities, in terms of direction under Section 11B of the SEBI Act or under any of the Regulations made under the SEBI Act.

(c) The sellers presently hold 26.39% of the voting Equity Capital in the Target Company. After the underlying transaction in terms of the SPA, their holding in the Target Company would be nil.

(C) Target Company

(a) The Target Company is a public limited company and was incorporated under the provisions of Companies Act, 1956 on October 26, 1995 vide Certificate of Incorporation issued by Registrar of Companies, Gujarat, Dadar & Nagar Haveli and obtained the Certificate of Commencement of Business on October 27, 1995. The registered office of the Target Company is situated at 103/1, 1st floor, Angel Complex,Behind Bluestar Complex, Navjeen, Ahmedabad – 380 014; Tel: +91-9624079421; e-mail : info@sstl.co.in.

(b) The Equity Shares of the Target Company are listed at Bombay Stock Exchange Limited (**BSE**) and Ahmedabad Stock Exchange Limited (**ASE**). The shares of the Target Company are not suspended from trading at any of the stock exchanges where the shares are listed. The Company has entered into agreement for dematerialization of shares with CDSL and NSDL. The ISIN Number allotted to the Company is INE117K01013. The Equity Shares of Target Company are not frequently traded. The total traded turnover during the past 12 months is below 10% of the total number of Equity Shares.

(c) The brief audited financial information of the Target Company is as follows :

(₹ in lacs)

Particulars	As on September 30, 2012 *	31/03/2012	31/03/2011	31/03/2010
Total Income	1,724.90	8,774.25	8,049.51	6,145.92
Net Profit / (loss)	6.90	74.17	5.14	13.63
EPS (₹)	0.14	1.48	0.10	0.27
Net Worth	-	605.71	531.55	526.41

**As per filing with BSE and limited review conducted by the Statutory Auditors*

(d) The Directors of the target Company are Mr. Navin Mehta (Chairman) (DIN: 00764424), Mr. Somabhai V Patel (Director) (DIN: 00746803), Mr. Sureshbhai K Patel (DIN: 00048766) and Mr. Upendra J Sheth (Director) (DIN: 02329593). None of the Directors of target Company represent the Acquirers.

(D) Details of the Offer

(a) This open offer is being made pursuant to Regulation 3(1) and 4 of the SEBI SAST Regulations as aforesaid, to the public equity shareholders of the Target Company by Mr. Virat Sevantilal Shah, Mr. Alok Virat Shah and Mr. Rajan Sevantilal Shah to acquire up to 13,02,600 Equity Shares of ₹10 each representing 26% of the paid up equity voting share capital of the Target Company, at a price of ₹7 per Share (**"Offer Price"**) payable in cash subject to the terms and conditions mentioned hereinafter (the **"Open Offer"** or **"Offer"**). There are no other individuals or other entities/persons who are acting in concert with the Acquirers for the purpose of the Open Offer.

(b) The offer is being made to all the equity shareholders of the Target Company except the shareholders who are parties to the SPA and the persons deemed to be acting in concert with such selling shareholders.

(c) There are no partly paid up equity shares or outstanding warrants or similar instruments issued by the Company.

(d) No approval from any bank or financial institutions is required for the purpose of this Open Offer or for effecting the SPA. As on the date of DPS, no other statutory approvals are required to be obtained for the purpose of this Open Offer. The Open Offer would be subject to all the statutory approvals that may become applicable at a later date before the completion of the Open Offer.

(e) The Offer is not subject to any minimum level of acceptance from the shareholders i.e. it is not a conditional offer and the Acquirers will be obliged to acquire all the equity shares validly tendered in response to the Offer, subject to a maximum of 13,02,600 Equity Shares that are tendered in terms of the Offer subject to the terms and conditions mentioned in this DPS and the Letter of Offer (**"LOF"**) to be sent to the shareholders of the Target Company.

(f) This is not a competitive offer.

(g) As indicated above, the Acquirers have entered into SPAs on February 5, 2013 to acquire in aggregate 13,22,300 Equity Shares of ₹10 each constituting 26.39% of the paid-up equity and voting share capital of the Target Company with the selling shareholders. The condition stipulated in the SPAs, the underlying agreement, meeting of which are outside the reasonable control of the Acquirers is as under :

The parties to the Agreement agree that in the event of non-compliance of any of the provisions of SEBI Takeover Regulations, this Agreement shall not be acted upon by any of the parties.

Pursuant to Regulation 23(1)(c) of the SEBI SAST Regulations, the offer may be withdrawn by the Acquirers if the condition as stipulated above in the SPA is not met for reasons outside the reasonable control of the Acquirers.

(E) The Acquirers currently do not plan to dispose off or otherwise encumber any asset of the Target Company in the next 2 years except in the ordinary course of business of the target Company. The Acquirers undertake not to sell / dispose off or otherwise encumber any substantial asset of the Target Company for a period of 2 years except with the prior approval of the shareholders of the Target Company through Special Resolution in terms of Regulation 25(2) of the SEBI SAST Regulations. The Target Company does not have any subsidiary.

(F) Consequent to this Offer, the public shareholding of Equity Shares in the Target Company will not fall below 25% of its outstanding equity share capital, being the minimum level stipulated in the Listing Agreement for continued listing, thereby complying with continued listing eligibility norms.

II. BACKGROUND OF THE OFFER

(a) The Acquirers currently collectively hold 10,17,900 equity shares in the Target Company (20.32% of the paid up and voting capital of the Target Company) acquired by them from time to time.

(b) The Acquirers have entered into SPAs on February 5, 2013 to acquire in aggregate 13,22,300 Equity Shares of ₹ 10 each constituting 26.39% of the paid-up equity and voting share capital of the Target Company at a price of ₹1 per equity share with the selling shareholders thereby triggering Open Offer under Regulation 3(1) and 4 of SEBI SAST Regulations.

(c) Apart from the consideration of ₹ 1 per Equity Share, no other compensation, directly or indirectly, is payable to the Sellers under the SPAs or otherwise. The total consideration is payable in cash for Shares being acquired under the SPAs and the present Open Offer.

(d) The Acquirers intend to gain control over the Target Company and make changes in the Board of Directors of the Target Company subsequent to the completion of this Open Offer in accordance with the provisions of SEBI SAST Regulations.

(e) The Acquirers propose to continue the existing line of business in the Target Company and may undertake other business activities in future, subject to the approval of members of the company and other necessary approvals.

III. SHAREHOLDING AND ACQUISITION DETAILS

The current and the proposed shareholding of the Acquirers are as under:

Details	No. of Shares	% to paid-up Equity
Shareholding as on the Public Announcement (PA) date	10,17,900	20.32
Shares agreed to be acquired under the SPAs	13,22,300	26.39
Shares acquired between the PA date and the DPS date	NIL	N.A
Acquisition under Open offer	13,02,600	26.00
Post offer shareholding (*)	36,42,800	72.71

* *On Diluted basis, as on 10th working day after closing of tendering period. Actual post-offer shareholding would depend on the response and acceptance of the shareholders in the Open Offer.*

IV. OFFER PRICE

(a) The shares of the Target Company are listed at BSE and ASE.

(b) As per the information available, there is no trading in the equity shares of the Target Company since June 2012 at any of the two stock exchanges i.e BSE and ASE where the shares of Target Company are listed. The Equity Shares of the Target Company are not frequently traded shares within the meaning of Regulation 2(j) of SEBI SAST Regulations during the 12 calendar months preceding the month in which Public Announcement is made at BSE and ASE. As the Equity Shares were infrequently traded, the Offer price has been determined taking into account the parameters as set out under Regulations 8(2)(e) viz. Book Value, EPS, Return on Net Worth, price paid by the Acquirers for acquisition through SPAs etc.

(c) Justification of offer price

The offer price of ₹ 7/- per Equity Share of the Target Company has been determined after considering the following in terms of Regulations 8(1) and 8(2) of the SEBI SAST Regulations:

	PARTICULARS	Price (₹)
1	Negotiated price	1.00
2	Volume weighted average price paid/payable for acquisitions during the 52 weeks preceding the date of public announcement	2.00
3	Highest price paid/payable for acquisition during the 26 weeks preceding the date of public announcement	2.00
4	Volume weighted average market price of shares for a period of 60 trading days immediately preceding the date of public announcement	N/A
5	Fair Value determined in accordance with parameters of Regulation 8(2) (e)*	6.76
6	Highest of the above	6.76
7	Offer price	7.00

* *As certified by M/s P.P. Jayaraman & Co., Chartered Accountants (Firm Registration No. – 104139W & Proprietor : Mr P.P. Jayaraman; membership no: 41354), vide Certificate dated February 5 , 2013, having their office at 107/108 Swastik Plaza, Pokhran Road No. 2, Subhash Nagar, Near Voltas, Thane (West) – 400602, Tel no. 21731535; Fax No. 21731566; email: ppj10@vsnl.net.*

(d) There is no revision in offer price since the date of short public announcement made on February 5, 2013. The offer price does not warrant any adjustment for corporate actions.

(e) In the opinion of the Acquirers and Manager to the Offer, the Offer price of ₹7/- per fully paid Equity Share is justified.

(f) In case the Acquirers acquire or agree to acquire whether by themselves or through or with persons acting in concert with them any shares or voting rights in the Target Company during the offer period, whether by subscription or purchase, at a price higher than the Offer Price, the Offer Price shall stand revised to the highest price paid or payable for any such acquisition. Provided that no such acquisition shall be made after the third working day prior to the commencement of the tendering period and until the expiry of the tendering period and would be notified to the shareholders.

(g) Subject to other Regulations, the Acquirers may, in terms of Regulation 18(4) of the SEBI SAST Regulations, make upward revision of the offer price at any time prior to the commencement of the last three working days before the commencement of the tendering period. Announcement of such revision would also be made in all the newspapers in which this DPS is made.

V. FINANCIAL ARRANGEMENTS

(a) Assuming full acceptance, the total fund requirements to meet this Offer is ₹91,18,200/- (Rupees Ninety One Lacs Eighteen Thousand Two Hundred only).

(b) The Acquirers have adequate resources to meet the financial requirements of the Offer. The fund requirements will be met from own sources/Net Worth and no borrowings from Banks / FIs or Foreign sources such as NRIs or otherwise is envisaged by the Acquirers. The Acquirers hereby declare and confirm that they have adequate and firm financial resources to fulfill the total financial obligation under the Offer.

(c) In accordance with Regulation 17 of the SEBI SAST Regulations, the Acquirers have furnished bank guarantee dated February 5, 2013 issued by Union Bank of India, Khand Bazar branch, Mumbai, for ₹ 91,20,000/- (Rupees Ninety One Lakhs Twenty Thousand only) being more than 100% of the entire amount of the consideration (assuming full acceptance by the shareholders), in favour of the Manager to the offer. This bank guarantee is valid for six months i.e. upto August 5, 2013. Further, in terms of Regulation 17(4), the Acquirers have also deposited ₹ 9,12,000/- (Rupees Nine Lakhs Twelve Thousand only) being more than 10% of the entire amount of consideration assuming full acceptance by the shareholders, in an Escrow Account with ICICI Bank, Nariman Point, Mumbai, with exclusive authority to operate the account in favour of Arihant Capital Markets Ltd., the Manager to the Offer. The Acquirers have duly empowered the Manager to the Offer to realise the value of the Escrow Account in terms of SEBI SAST Regulations.

Mr. P.P. Jayaraman (Membership No: 41354), Proprietor of M/s P.P. Jayaraman & Co., Chartered Accountants (Firm Registration No. – 104139W), having their office at 107/108 Swastik Plaza, Pokhran Road No. 2, Subhash Nagar, Near Voltas, Thane (West) – 400602, Tel no. 21731535; Fax No. 21731566; email: ppj10@vsnl.net has certified vide certificates dated February 5, 2013 that the net worth of Mr. Virat S Shah Mr. Alok V Shah and Mr. Ranjan S. Shah as on January 31, 2013 is ₹ 7,71,42,492/-, ₹ 4,66,24,523/- and ₹ 4,28,52,700/- , respectively, and that they have sufficient liquid resources to fulfil the obligation under this Open Offer.

(d) Based on the above and in the light of the Bank Guarantee and escrow arrangement, the Manager to the Offer is satisfied that firm arrangements for funds for payment through verifiable means have been put in place by the Acquirers to fulfill their obligations in relation to the Offer in accordance with the SEBI SAST Regulations.

VI. STATUTORY AND OTHER APPROVALS

(a) Non-resident equity shareholder(s) who wish to tender their equity shares of the Target Company in this Offer will be required to submit all the previous RBI approvals (specific or general) that they would have obtained for acquiring, the equity shares of the Target Company. In case previous RBI approvals are not submitted, the Acquirers reserve the right to reject the equity shares tendered in the Offer.

(b) As on the date of this Letter of Offer, no other statutory approval is required to be obtained for the purpose of the Open Offer. The Open Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of the Open Offer.

(c) In case of delay in receipt of any statutory approval, Regulation 18(11) of SEBI SAST Regulations will be adhered to, i.e. SEBI has power to grant extension of the time to the Acquirers or payment of consideration to the shareholder(s) subject to Acquirers agreeing to pay interest as directed by SEBI.

(d) The conditions stipulated in the underlying agreement (SPA), meeting of which are outside the reasonable control of the Acquirers are as under :

The parties to the Agreement agree that in the event of non-compliance of any of the provisions of SEBI Takeover Regulations, this Agreement shall not be acted upon by any of the parties.

Pursuant to Regulation 23(1)(c) of the SEBI SAST Regulations, the offer may be withdrawn by the Acquirers if any of the conditions as stipulated above in the SPA is not met for reasons outside the reasonable control of the Acquirers.

VII. TENTATIVE SCHEDULE OF ACTIVITY

Activity	To be completed by	
	Date	Day
Public Announcement Date	05/02/2013	Tuesday
Detailed Public Statement Date	11/02/2013	Monday
Last date for competing offer	05/03/2013	Tuesday
Late date for SEBI observations on draft LOF (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	12/03/2013	Tuesday
Identified Date	14/03/2013	Thursday
Date by which LOF will be despatched to the shareholders	21/03/2013	Thursday
Late date by which the Board of Target Company shall give its recommendation	26/03/2013	Tuesday
Issue Opening Advertisement Date	28/03/2013	Thursday
Date of commencement of tendering period (open date)	01/04/2013	Monday
Date of expiry of tendering period (closure date)	15/04/2013	Monday
Date by which all requirements including payment of consideration would be completed	02/05/2013	Thursday

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECEIPT OF LOF

(a) Shareholders who are holding fully paid equity shares in physical form and wish to tender their equity shares will be required to send their Form of Acceptance-cum-Acknowledgement, original Share Certificate(s) and blank transfer deed(s) duly signed to Adroit Corporate Service Private Limited, the Registrar to the Offer by Registered Post at the applicants sole risk so that the same are received on or before the Offer closing date, at the address given below, in accordance with the procedures as specified in this Letter of Offer and the Form of Acceptance cum Acknowledgement. The relevant documents should NOT be sent to the Sellers, Acquirers, the Target Company or the Manager to the Offer.

(b) All eligible owners of fully paid equity shares of the Target Company, registered or unregistered including those holding shares in street names who wish to avail and accept the Offer can deliver the Form of Acceptance-cum-Acknowledgement alongwith all the relevant documents on weekdays between 10.00 am to 1.00 pm and 2.00 pm to 4.00 pm. The centre will be closed on Saturday, Sunday and on public holidays:

Name & Address	Contact Person & Contact Numbers	Mode of delivery
Adroit Corporate Service Pvt Ltd 17-20 Jaferbhoy Ind. Estate, 1st floor, Makwana Road, Marol, Andheri (E), Mumbai – 400 059.	Mr. Surendra V. Gawade, Tel : 022-28594060 e-mail : surendrag@adroitcorporate.com	Registered Post/ Courier/ Hand Delivery

Note: The centre will be closed on Saturday, Sunday and on public holidays:

Shareholders are advised to ensure that the Form of Acceptance cum Acknowledgement and other documents are complete in all respects; otherwise the same are liable to be rejected. In the case of demat shares, the shareholders are advised to ensure that their shares are credited in favour of the Special Depository Account before the closure of the Offer. The Form of Acceptance cum Acknowledgement of such demat shares, not credited in favour of the special depository account before the closure of the Offer, will be rejected.

(c) The Registrar to the Offer, Adroit Corporate Service Private Limited has opened a special depository account with Central Depository Services (I) Ltd ("CDSL") for receiving equity shares during the offer from eligible shareholders who hold equity shares in demat form.

(d) Shareholders holding equity shares in dematerialized form, will be required to send their Form of Acceptance cum Acknowledgement and other documents as may be specified in the Letter of Offer to the Registrar to the Offer either by Registered Post/Courier or by hand delivery so as to reach on or before the date of closing of the business hours on the date of closure of the Offer along with a photocopy of the delivery instructions in "Off market" mode or counterfoil of the delivery instructions in "Off-market" mode, duly acknowledged by the Depository Participant ("DP"), in favour of "SHREE SURGOVIND TRADELINK LTD – OPEN OFFER – OPERATED BY ADROIT CORPORATE SERVICES PRIVATE LIMITED" filled in as per the instructions given below:

DP Name:	LKP Securities Limited
DP ID:	12030000
Client ID:	00646487
Depository:	Central Depository Services (I) Ltd

Note: Shareholders who wish to transfer their shares to the above mentioned escrow account from a demat account maintained with NSDL, should use "inter depository" delivery instruction slip

(e) In case of (a) shareholders who have not received the LOF, (b) unregistered shareholders, (c) owners of the shares holding in street names, (d) owner of the shares who have sent the shares to the Target Company for transfer; may send their consent to the Registrar to the Offer on plain paper, stating the name, address, number of shares held, distinctive numbers, folio numbers, number of shares offered along with the documents to prove their title to such shares such as broker note, succession certificate, original share certificate / original letter of allotment and valid share transfer deeds (one per folio), duly signed by such shareholders (in case of joint holdings in the same order as per the specimen signatures lodged with the Target Company), and witnessed (if possible) by the notary public or a bank manager or the member of the stock exchange with membership number, as the case may be, shall need to be provided so as to reach the Registrar to the Offer on or before the date of closing of the business hours on the date of closure of the Offer. Such shareholders can also obtain the LOF from the Registrar to the Offer by giving an application in writing to that effect.

(f) Unregistered Equity Shareholders and those who apply in plain paper will not be required to provide any indemnity.

IX. The detailed procedure for tendering the shares in the Open Offer will be available in the Letter of Offer that would be mailed to the shareholders of the Target Company as on the identified date.

X. OTHER INFORMATION

(a) The Acquirers accept full responsibility for the information contained in the Public Announcement / Detailed Public Statement and also the obligations of the Acquirers as laid down in the SEBI SAST Regulations.

(b) Pursuant to Regulation 12 of the SEBI SAST Regulations, the Acquirers have appointed **Arihant Capital Markets Limited,** having office at 3rd Floor, Krishna Bhavan, Nehru Road, Vile Parle (East), Mumbai – 400057; Tel:022-42254800; Fax:022-42254880 Email:mbd@arihantcapital.com as **Manager to the Offer.** The contact person is Mr. Satish Kumar P. / Mr. Sameer Purohit.

(c) The Acquirers have appointed Adroit Corporate Services Pvt. Ltd as Registrar to the Offer having office at 17-20 Jaferbhoy Ind. Estate, 1st floor, Makwana Road, Marol, Andheri (E), Mumbai – 400059. Tel No: 022-28594060, Fax No: 022-28503748 Email:. surendrag@adroitcorporate.com. The contact person is Mr. Surendra V. Gawade.

(d) This Detailed Public Statement will also be available on SEBI's website at www.sebi.gov.in.

Issued by: Manager to the Offer

ARIHANT capital markets ltd

Merchant Banking Division
SEBI Regn. No.: INM 000011070
3rd Floor, Krishna Bhavan, 67, Nehru Road, Vile Parle (East), Mumbai- 400 057.
Tel. No. : +91- 22- 4225 4800; Fax. No.: +91- 22- 4225 4880
Email: mbd@arihantcapital.com; Website: www.arihantcapital.com
Contact Person: Mr.Satish Kumar P./ Mr.Sameer Purohit

On Behalf of :

Virat S Shah / Alok V Shah / Rajan S Shah

Place: Mumbai
Date: February 11, 2013